

matter of issues remaining unsolved to the satisfaction of the workers, what is the means of redress they have except depending on the sweet will of the Department.

**Shri V. V. Giri:** Generally, all the questions relating to these people ought to be solved because they have greater security of service, they have greater protection, and if they come in contact with their authorities things will be settled. That is our view of the matter.

**Shri Nambiar:** May I know whether the representative character of these associations is taken into consideration mainly for recognition, or any other consideration?

**Shri V. V. Giri:** It is not so much the representative character of these institutions, it is rather the protection they require under special circumstances.

**Shri Nambiar:** What are the special circumstances?

**Mr. Deputy-Speaker:** I cannot go on in this matter. Only some questions may be put for elucidation.

**Shri Damodara Menon:** May I know whether, after the attainment of independence, the rules and regulations of civil service associations have been revised, or are they the same as of old?

**Shri V. V. Giri:** I think they have been revised. I am not quite certain, however.

**Shri K. K. Basu:** In the case of dispute and difference between the appointing authorities and the employees concerned, is there any arbitration procedure or any other method by which the employees refer the dispute to anybody other than the authority who has appointed them?

**Shri V. V. Giri:** I do not think so.

**Mr. Deputy-Speaker:** Next question.

**Shri Nambiar:** Arising out of the statement that he has placed on the Table, there are two categories given, one for....

**Mr. Deputy-Speaker:** There are a number of questions. A number of things may arise out of this statement. I am not going to allow an endless number.

**Shri Punnoose:** I want to ask only one question.

**Shri Nambiar:** Here is a question arising out of the statement.

**Mr. Deputy-Speaker:** I agree.

**Shri Nambiar:** About the servants in Part "B" States. •

**Mr. Deputy-Speaker:** They can study the statement and then put some other question later on. Shrimati Renu Chakravartty. Next question.

#### INDIAN AIR LINE WORKERS

**\*1201. Shrimati Renu Chakravartty:** (a) Will the Minister of Communications be pleased to state whether the Indian Airlines Workers have been recognized as industrial employees?

(b) Has the Airlines Workers' Union been recognized as a Trade Union as per the Trade Union Act?

(c) Has any recognition been given by the Department to any aviation Workers Trade Unions?

(d) If so, which are they?

**The Minister of Communications (Shri Jagjivan Ram):** (a) There is no question of any category of workers being recognised as "industrial employees" by the Government. The workers of the air transport undertakings are, however, covered by the definition of "workman" contained in Section 2(a) of the Industrial Disputes Act, 1947.

(b) The question does not arise, as the Indian Trade Union Act, 1926, does not contemplate the recognition of unions of workers by the Government.

(c) and (d). The question of Government according "recognition" to Unions of non-Government servants does not arise.

**Shrimati Renu Chakravartty:** In trying to have proper relations between the State and the workers, is it not the at-

titude of Government to give recognition to these workers' unions that have a representative character so that these relations may be better?

**Shri Jagjivan Ram:** Well, it is a very desirable ideal she has set forth, but the recognition has to be given in the first instance by the employer, and here the employer is the Indian Airlines Corporation. So, the question of Government granting recognition to the employees of another employer does not arise.

**Shrimati Renu Chakravartty:** Today I saw in the papers that there is a committee which has been set up under the new Corporation which is going to manage industrial relations. There the Government is also represented. What will be the attitude of the Government—the representative of the Government? May we know that answer?

**Shri Jagjivan Ram:** He will work as a member of that Board in his capacity as a member of the Indian Airlines Corporation.

**Shrimati Renu Chakravartty:** No, Sir. He has not answered my question. What is going to be the attitude on this particular question.

**Shri Jagjivan Ram:** The attitude will be determined according to the question before the Member.

**Shrimati Renu Chakravartty:** Under the same Ministry, recognition has been given to Posts and Telegraphs workers' unions. Why is it that the same attitude cannot be applied in the case of the civil aviation workers?

**Shri Jagjivan Ram:** This is a question of the employees in the Indian Airlines Corporation. In the case of the Indian Airlines Corporation, the employer is the Indian Airlines Corporation and not the Government. So, the recognition has to be obtained from the Indian Airlines Corporation. In the case of the Posts and Telegraphs Department, Government itself is directly the employer. So, the question whether to recognise these unions or not is dir-

ectly the concern of the Government, and we have recognised them. As far as the civil aviation department is concerned, the employees' association has been recognised as an association of Government servants.

**Shri N. M. Lingam:** May I know, Sir, the steps taken by the Government to exclude politics and politicians from interfering with the work of such a vital service as the airlines?

**Mr. Deputy-Speaker:** No, no.

**Shri N. M. Lingam:** My question has not been answered (*interruption*).

**Mr. Deputy-Speaker:** Order, order.

**Shri Jagjivan Ram:** This question can be more pertinently put to the Minister of Labour, but I may say that the trade union movement in this country has been greatly hampered by the importation of politics into it.

**Shri Thanu Pillai:** May I know whether recognition for these air service unions is not granted in view of the experience that the Department had in giving recognition to the Posts and Telegraphs workers' unions?

**Shri Jagjivan Ram:** I could not get his question.

**Mr. Deputy-Speaker:** We could not hear the question at all. Anyhow, the hon. Member is suggesting an answer. He says "Is it because of such and such a thing that it has not been done?" Very well. Mr. Basu.

**Shri K. K. Basu:** May I know if the Government has given any instructions to the Chairmen of the two Corporations and also to their nominee to consider favourably the recognition of these unions?

**Shri Jagjivan Ram:** Naturally, if there are unions of the employees in the two Corporations, the Chairmen of the Corporations, in the interests of the smooth working of the Corpo-

rations, will themselves consider the desirability of recognizing the representative unions of the employees.

**Shri Kelappan:** Inasmuch as these airlines have been taken over by the Government, will the Government follow the same attitude and principle towards those labour unions as in the case of the Posts and Telegraphs unions?

**Shri Jagjivan Ram:** I have already said that in the case of the Posts and Telegraphs we are the direct employers. In the case of the employees of the Corporations, the employers are the Corporations. So, in the first instance, it will be for the Corporations to recognise the organization of the employees.

**Shri Kelappan:** My question is whether the Government will have the same attitude.

**Mr. Deputy-Speaker:** They will not do so. That is what he says.

**Shri Sarangadhar Das:** I think one question was not answered. I want to repeat it. Did Government give any instructions to the two Chairmen as to what attitude they should display?

**Mr. Deputy-Speaker:** How many times is this question put, until it is wrung out from the Minister?

**Shri Sarangadhar Das:** That was not answered.

**Mr. Deputy-Speaker:** He has said already that those people serving on the Committee or the Board know what to do.

**Shri G. P. Sinha:** Will that not amount to interference in the day to day administration of the Corporation?

**Mr. Deputy-Speaker:** The Question-hour is over.

#### WRITTEN ANSWERS TO QUESTIONS

##### KALKALGHAT-DHARMANAGAR RAILWAY LINE

\*1199. **Shri Dasaratha Deb:** (a) Will the Minister of Railways be pleased

to state whether it is a fact that the Government of India had taken a decision to open a railway line from Kalkalghat Railway Station (Cachar) to Dharmanagar town (Tripura), a distance of about 17 miles?

(b) Is it a fact that the Government of India have abandoned this plan?

(c) If so, what are the reasons for the abandonment of this plan?

(d) Are Government aware that there is no connecting link of Dharmanagar with the rest of Tripura for conducting internal and outside trade?

(e) are the Government of India again considering to open the proposed railway line from Kalkalghat (Cachar) railway station to Dharmanagar town (Tripura)?

**The Deputy Minister of Railways and Transport (Shri Alagesan):**

(a) to (c). Reconnaissance Engineering and Traffic Surveys were carried out in 1950; but, no decision for its construction was taken, as the traffic prospects were very poor.

(d) The completion of the Assem-Agartala Road is expected to provide the required link.

(e) No.

#### CHIEF DIRECTOR OF PURCHASES

\*1202. **Shri K. C. Sodhia:** (a) Will the Minister of Food and Agriculture be pleased to state the functions of the Chief Director of Purchases?

(b) Up to what limit can he make purchases on his own authority?

(c) What are the agencies to make purchases in foreign countries?

(d) What other Ministries are consulted in case of barter?

(e) Are tenders invited in these deals at any stage?

**The Minister of Agriculture (Dr. P. S. Deshmukh):** (a) and (b). A statement showing the functions of the Chief Director of Purchase and his financial powers regarding purchases